

ITEM NO.2

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

UID. No. 66413/2017 in Criminal Appeal No. 57/2015

MALKHAN SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Appln. for suspension of sentence)

Date : 28-08-2017 This application was called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s)

Dr. Krishan Singh Chauhan, AOR

Mr. Ajit Kumar Ekka, Adv.

Mr. Chand Kiran, Adv.

Mr. Murari Lal, Adv.

Ms. Charu Lata Chaudhary, Adv.

For Respondent(s)

Mr. Ratnakar Dash, Sr. Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Rohit Pandey, Adv.

Mr. Abhishth Kumar, AOR (NP)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the applicant seeks
permission to withdraw this application.

Permission sought for is granted.

Application for suspension of sentence is
dismissed as withdrawn.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Branch Officer